

619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Rehabilitation Industries Corporation Limited Calcutta, for the year 1978-79.

(ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-1598/80].

(Interruptions)\*\*

MR. SPEAKER: Nothing to go on record of spoken without my permission....

Mr. Mayathevar, I am looking into it. This is under active consideration. Whatever action is called for, I will take it. Please sit down.

#### COMMITTEE ON PUBLIC UNDERTAKINGS

##### THIRD REPORT

SHRI BANSI LAL (Bhiwani): I beg to present the Third Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Twenty-fourth Report of the Committee on Public Undertakings (Sixth Lok Sabha) on Expenditure on Hiring of Storage Space by Public Undertakings.

AN. HON. MEMBER: The land meant for ESI hospitals has been given away by the Delhi Administration to the Modi Mills...

MR. SPEAKER: Not allowed.

(Interruptions)

श्री सुरज भाल (धम्बाला) : अध्यक्ष महोदय, मैं ने एजोर्नमेंट मोशन दिया है। प्रधान मंत्री जी ने बयान दिया है कि वे रिजर्वेशन खत्म करने को तैयार है अगर अपोजीशन इस बात के लिए तैयार हो। ... (अध्यासन) ... मेरे एजोर्नमेंट मोशन का जवाब दीजिए।

MR. SPEAKER: I have not admitted it.

12.10 hrs.

#### ADOPTION OF CHILDREN BILL\*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): I beg to move for leave to introduce a Bill to provide for the adoption of children and matters connected therewith.

MR. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to provide for the adoption of children and matters connected therewith."  
Shri Parulekar.

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): I stand to oppose the introduction of this Bill. When we see the Objects, it is mentioned:

"The basis of this demand lies embedded in article 39 of the Constitution which provides *inter alia* that the State shall direct its policy towards securing that childhood and youth are protected against exploitation and against material and moral abandonment."

Sir, no reason has been given in the Statement of Objects and reasons as to why Government felt the need for legislating a provision like Section 8 in this particular Bill which exempts the muslims from adopting and muslim child being adopted under this particular Bill. In my respectful submission, Sir, this is directly in con-

\*\*not recorded.

\*Published in Gazette of India Extraordinary Part II, Section 2 dated 16th December, 1980.